

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b): The total financial assistance sanctioned and disbursed by the Industrial Development Bank of India

(IDBI) and the Industrial Finance Corporation of India (IFCI) to M/s. Excelsior Plants Corporation Limited upto the 30th November, 1974 was as under:

Rs. in lakhs

Institution	Financial Assistance	
	Sanctioned	Disbursed
1. Industrial Development Bank of India . . . . .	27.00*	24.185*
2. Industrial Finance Corporation of India . . . . .	24.21@	24.130@
Total . . . . .	51.21	48.315

\*Financial assistance includes term loan and underwriting of and direct subscription of share

@Financial assistance includes term loan, underwriting of and direct subscription to share and guarantee for deferred payment.

(c) The IDBI and the IFCI have a nominee director each on the Board of the above company since September, 1971 and March, 1971 respectively.

(d) and (e): It had come to the notice of both the IDBI and the IFCI through their nominee directors on the Board of the Company that the affairs of the company were not being conducted in a satisfactory manner. Certain allegations of mis-appropriation of company's funds/property/assets were also received from the Workers Union of the company.

The said allegations were considered and it was decided to hold an investigation by an independent agency. The IDBI, the IFCI and the Haryana Financial Corporation which had also assisted the company, have decided to undertake a joint technical cum-financial inspection of the company and to appoint a firm of Chartered Accountants to look into the company's affairs including the allegation of mis-appropriation. The joint inspection was conducted in the first week of this month. Necessary action to appoint the firm of Chartered Accountants is being taken by the institutions.

#### Seizure of unaccounted money from individuals arrested under Essential Commodities Act

4372. SHRI C. M. SINHA: Will the Minister of FINANCE be pleased to state the number of persons arrested, State-wise under the Essential Commodities Act during the last three months and the unaccounted money recovered from them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): The number of persons arrested State-wise under the Essential Commodities Act during the last three months and the unaccounted money recovered from them are not readily available. However, the number of searches conducted by the Income-tax authorities during the last three months and the value of assets seized as a result of these searches, Commissioners of Income-tax Charge-wise, are available. These particulars are given in a statement which is annexed.

**Statement**

No. of searches conducted by the Income-tax authorities during the months of August, September and October, 1974 and the value of assets seized.

S1. Commissioner of No. Income-tax's Charge	No. of searches conducted during August, September and October, 74.	Value of assets seized	
1	2	3	4
1. Andhra Pradesh	4	10,30,000	
2. Assam . . .	7		
3. Bihar . . .	11	20,56,000	
4. Bombay . . .	96	1,63,85,837	
5. Delhi . . .	23	28,41,924	
6. Gujarat . . .	78	60,75,070	
7. Kanpur . . .	67	16,69,746	
8. Kerala . . .	34	2,87,095	
9. Lucknow . . .	8	13,53,877	
10. Madhya Pradesh	50	5,02,251	
11. Madras . . .	29	26,74,839	
12. Karnataka . . .	17	9,43,126	
13. Orissa . . .	7	6,70,000	
14. Poona . . .	47	31,73,352	
15. Patiala . . .	199	72,79,765	
16. Amritsar . . .	72	89,12,292	
17. Nagpur . . .	22	2,43,158	
18. Rajasthan . . .	19	47,30,170	
19. West Bengal . . .	55	45,62,808	
<b>TOTAL</b> . . .	<b>845</b>	<b>6,53,91,310</b>	

**Decisions on the findings of Central Teams sent to States of Gujarat, Rajasthan and Orissa**

4373. SHRI S. R. DAMANI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken decisions on the findings and recommendations of the three Central Teams sent to Gujarat, Rajasthan and Orissa to report on the drought situation in these States; and

(b) if so, the salient features thereof and the quantum of financial and other assistance decided upon for giving relief in each of these States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b) The drought situation in Gujarat, Rajasthan and Orissa has been assessed by the Centre and the assessment has been communicated to the respective States. The replies of Rajasthan and Orissa have been received and are under consideration. Reply from Gujarat is awaited.

इंडियन एयरलाइन्स द्वारा प्रेस पार्टियों के लिए भ्रमणों का आयोजन

4374. श्री छार० बी० बड़े : क्या सर्वेंटन और नागर विमानन संघी यह बताने की पा करेगे कि (क) गत दो वर्षों में इंडियन एयरलाइन्स द्वारा कितनी बार प्रेस पार्टियों को विभिन्न स्थानों का भ्रमण कराया गया ,

(ख) इनमें कौन-कौन से पत्रकार शामिल थे और उनका चुनाव किस आधार पर किया गया ,

(ग) क्या भारतीय भाषाओं की किसी भी न्यूज एजेंसी के किसी भी प्रतिनिधि को इनमें शामिल नहीं किया गया , और

(घ) यदि हा, तो हिन्दुस्तान समाचार और समाचार भारती की उपेक्षा करने के क्या कारण हैं ?